

Notification No. S. O. 352 (E) in Gazette of India dated the 15th July, 1975, under sub-section (2) of section 12 of the Companies (Temporary Restriction on Dividends) Act, 1974. [Placed in Library. See No. LT-9843/75].

REVIEW AND ANNUAL REPORT OF INDIAN PETROCHEMICALS CORPORATION LTD., NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND RESOLUTION CONTAINING GOVT. DECISIONS ON OIL PRICES, COMMITTEE'S RECOMMENDATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): On behalf of Shri C. P. Majhi, I beg to lay on the Table:—

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1973-74.

(ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9844/75].

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1975, published in Notification No. G. S. R. 404 (E) in Gazette of India dated the 14th July, 1975.

(ii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1975, published in

Notification No. G. S. R. 405 (E) in Gazette of India dated the 14th July, 1975.

(iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Third Amendment Order, 1975, published in Notification No. G. S. R. 406 (E) in Gazette of India dated the 14th July, 1975.

(3) A copy of Government Resolution (Hindi and English versions) No. PPD|OPC|IR|75 dated the 14th July, 1975 containing decisions of the Government on the recommendations of the Oil Prices Committee. [Placed in Library. See No. LT-9845/75].

ANNUAL ASSESSMENT REPORT RE. USE OF HINDI FOR OFFICIAL PURPOSES OF THE UNION FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for the year 1972-73. [Placed in Library. See No. LT-9846/75].

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT.

THE MINISTER OF COMMUNICATIONS (DR. SHANKER DAYAL SHARMA): I beg to lay on the Table a copy of the following notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) S. O. 263 (E) published in Gazette of India dated the 17th June, 1975 extending certain rules to the State of Sikkim.

(ii) S. O. 264 (E) published in Gazette of India dated the 17th June, 1975 extending the Commercial Broadcast Receiver Licensing (Dealers) Rules, 1965 to the State of Sikkim.

[Placed in Library. See No. LT-9847/75].